

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO-622
ANSWERED ON 16.09.2020

MINING ACTIVITIES IN SC/ST AREAS

622. Shri Jaswant Singh Bhabhor
Shri Narainbhai Kachhadiya
Smt. Rathva Geetaben Vajesingbhai
Shri John Barla
Shri Prabhat Bhai Savabhai Patel
Shri Pradeep Kumar Singh
Shri Shantanu Thakur

Will the Minister of MINES be pleased to state:

- (a) whether the Government is allowing mining activities in the areas dominated by Scheduled Castes and Scheduled Tribes;
- (b) if so, whether the Government has made any strict rules for mining activities in the said areas;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) Regulation of mining, including grant of mineral concessions, is governed by the provisions of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957. The MMDR Act allows mining activities in the areas dominated by Scheduled Castes and Scheduled Tribes. However, the grant of mineral concessions are guided by the provisions contained in Article 244 read with fifth and sixth schedule to the Constitution of India and the legislations applicable to those areas .

(b) No, Sir. The Government has not made any separate rule under MMDR Act, 1957 for mining activities in the areas dominated by schedule caste and schedule tribes. However the applicable law for such areas have to be followed for carrying out mining also.

(c) The detail has been provided in point (a) of the reply.

(d) Does not arise, in view of (a) & (c) above.
